

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1862  
(To be answered on the 10<sup>th</sup> December 2015)**

**SECURITY CLEARANCE OF NAVI MUMBAI AIRPORT**

**1862. DR. KIRIT SOMAIYA**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the process of tender bidding, security clearance of Navi Mumbai Airport is yet to take off;  
(b) if so, the details thereof along with the number of parties shortlisted by the Government of Maharashtra in this regard;  
(c) the current status of security clearance at the said airport; and  
(d) whether the use of renewable energy and energy efficiency is proposed to be made compulsory for all new airports including Navi Mumbai and if so, the details thereof?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(Dr Mahesh Sharma)**

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(a) to (c): The Airport Developer of Navi Mumbai International Airport (NMIA) i.e. City and Industrial Development Corporation Limited (CIDCO) has completed the Request for Qualification (RFQ) stage on 28.01.2015 and finalization of documents for Request for Proposal (RFP) stage is underway. Government of Maharashtra have shortlisted four bidders for RFP stage. Ministry of Home Affairs have conveyed security clearance to three out of the four bidders shortlisted for RFP stage.

(d) : No Madam. However as per the Environmental & CRZ Clearance (EC) granted to NMIA by the Ministry of Environment, Forests and Climate Change stipulates various specific conditions for compliance for energy conservation and use of renewable energy including solar energy during the development and operation period of the airport by the airport developer.

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